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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 25/NCLT/AHM/2018  
CA(CAA) No. 137/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.01.2018**

Name of the Company: DLF Hotel Holdings Ltd.  
Lodhi Property Co. Ltd.  
Section of the Companies Act: Section 230-232 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	KIRAN SHAH	2-A	Petitioner	Kiran Shah
2.				

**ORDER**

Learned FCA Mr. Kiran Shah present for Petitioners.

Affidavit of Chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities not filed.

Proof of dispatch on statutory authorities filed.

Representation of Official liquidator received in Transferor Company.

Representation of RBI received.

At request of learned FCA for Petitioners.

List the matter on 22.01.2018 for filing proof of service on statutory authorities.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of January, 2018.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**